

**CC No. 523406/16**

**21.05.2020**

**(Vide advisory of the Hon'ble High Court of Delhi No. 79/RG/DHC/2020 dated 16.03.2020, all matters except bail and stay matters were postponed till 31.03.20. Further vide Office Order dated 23.03.2020 of the Hon'ble High Court of Delhi, functioning of the district courts was suspended till 04.04.20. The functioning of the district courts was further suspended by separate orders and vide order dated 02.05.2020, it has been suspended till 17.05.20. Vide order of the office of District and Sessions Judge, HQ THC, dated 03.05.20 it was directed that the cases in which arguments have already been heard and are reserved for order/judgment, they may be taken up for pronouncement of order/judgment. Vide order dated 16.05.2020 the functioning of the court was suspended till 23.05 2020 and it was directed that the courts shall take up the matters ready for final arguments through VC.**

Present: Sh. Anuj Gupta, Ld. Counsel for the complainant with complainant.

Ms. Stuti Gupta, Ld. Counsel for accused.

The present matter was taken at 12.30 PM through VC on CISCO Webex. The meeting was arranged by the reader of the court Ms. Poonam Gupta after informing the counsel for both the parties telephonically. Arguments on behalf of the Id. Counsel for the accused and rebuttal arguments on behalf of Id. Counsel for the complainant heard at length. Judgments relied upon by the parties have been

received by the undersigned on her official email id. The matter is further listed for pronouncement of judgment on 28.05.2020 through VC on CISCO Webex at 12.30 PM. Reader of this court is directed to arrange the meeting. Both the counsels are directed to ensure the presence of the parties through CISCO Webex.

Put up for judgement on 28.05.2020.

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by NAINA  
Date: 2020.05.28  
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**NAINA**

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**MM-07, Central,  
THC Delhi, 21.05.2020**